

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 124

IA(I.B.C)/530(CH)2023
IA(I.B.C)/2610(CH)2023
And

CP (IB) No. 168/Chd/Hry/2019

IN THE MATTER OF:

TVS Supply Chain Solution Limited ... Petitioner-Operational Creditor

Versus

ZTE Telecome India Pvt. Ltd. ... Respondent-Corporate Debtor

Under Section: 9, 60(5) IBC 2016

Order delivered on 08.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Amitabh Tiwari, Advocate

For the Respondent : Ms. Salina Chalana, Ms. Daizy Chawla, Ms. Vijaya Singh, Mr. Jatin Kapoor & Mr. Rahul Kr. Kanoujia, Advocates

ORDER

It is part heard matter by the previous bench. Now, the new bench has been constituted. At the request of the learned counsels for both the parties, let the matter be listed on 31.07.2024 in the supplementary list.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**